

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

BUDGET SESSION

TUESDAY, 7th MARCH, 2017

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and sat till 2.03 p.m. The day was allotted for Private Member's Business.

1. Questions :

Questions Nos. 21 - 43 were listed.

Questions Nos. 21, 22, 23, 24, 25, 26, 27 and 28 were taken up and disposed off.

2. Zero Hour Notice :

The Hon'ble Speaker informed the House that he has received a Zero Hour Notice today submitted by Shri Nihim D. Shira, MLA relating to an incident that took place in Resubelpara on 06.03.2017, wherein three innocent people have been shot and critically injured due to firing by North Garo Hills Police. Shri James K. Sangma, MLA also has submitted a Zero Hour Notice on the same subject matter. The Hon'ble Speaker informed that he has also received a notice from the Home Minister informing that he would like to make a Suo Motto statement on the incident.

Shri H.D.R. Lyngdoh, Minister Home (Police) made a Suo motto statement on the incident at Resubelpara on the night of 06.03.2017.

Shri S.C. Marak, MLA said that he will go and meet the NGOs, Church leaders and officials so as to restore peace and tranquility. The people might have turned violent and destroyed Government property in the heat of the moment at that time. He requested that there should be a judicial enquiry on the incident, financial assistance may be extended from the Government for medical treatment and compensation to the injured victims.

Hon'ble Speaker said that normally debate is not allowed in a Zero Hour Notice, but since this is a serious incident he will allow discussion.

Shri James K. Sangma, MLA said that this is a clear case of trigger happy policemen. He supported the request of Shri S.C. Marak, MLA for a judicial enquiry on the incident and financial compensation for the injured people.

Dr. Mukul Sangma, Chief Minister said that the Government is equally concerned on this matter. All necessary measures have been taken and the injured people have been taken to Guwahati for treatment. He further said that there will be a judicial enquiry as requested by Shri S.C. Marak, MLA, financial assistance will be extended as per Government compensation policy. The DGP and senior police officials are monitoring the situation. So he requested for support from all Hon'ble Members of the House to restore normalcy.

3. Call Attention Notice:

Shri Titosstarwell Chyne, MLA called the attention of the Chief Minister under Rule 54 (1) of the Rules of Procedure and Conduct of Business to the news item published in "The Shillong Times", dated 20th February, 2017 under the caption "*Private developers yet to complete 14 Power Projects in State*".

Shri Sniawbhalang Dhar, Minister in-charge Power replied.

4. Special Motion:

Shri Paul Lyngdoh, MLA - "This House do now discuss the increasing atrocities against women and children in the State and measures to effectively deal the same on a war footing".

Shri Paul Lyngdoh, MLA initiated discussion on the motion and spoke extensively.

Hon'ble Speaker referred to Rule 131 (6) and requested Hon'ble Members to regulate the time of their speech so that all the listed motions can be taken up.

Other Hon'ble Members who participated in the Special Motion were Shri Ardent M. Basaiawmoit, MLA and Shri James K. Sangma, MLA.

:3:

(At 12.05 P.m., Shri T. Chyne, MLA was in the Chair)

Shri H.D.R. Lyngdoh, Minister Home (Police) replied.

(At 1.50 P.m., Hon'ble Speaker was in the Chair)

Shri H.D.R. Lyngdoh, Minister Home (Police) replied.

5. Motions:

Motion No.1 - Shri Ardent M. Basaiawmoit, MLA: "This House do now discuss the observation of good governance day on 25th December".

Shri Ardent M. Basaiawmoit initiated discussion on the motion and spoke extensively.

Other Hon'ble Members who participated were Shri John Leslee K. Sangma, MLA, and Shri James K Sangma, MLA.

Dr. Mukul Sangma, Chief Minister replied.

(At 1.50 p.m. Hon'ble Speaker was in the Chair).

6. Adjournment :

Since there was not more Business to be transacted, the House was adjourned till 10 a.m. on Wednesday, the 8th March, 2017.

*Dated Shillong,
The 7th March, 2017.*

*Commissioner & Secretary,
Meghalaya Legislative Assembly.*